

after the Session is over at least to call all the MPs belonging to West Bengal and discuss the matter.

MR. SPEAKER : You ask the Minister and he will do it

SHRI PRIYA RANJAN DAS MUNSI : If you direct him, it will be all right.

MR. SPEAKER : I cannot. He is here because he has to cater for us. He is not a Minister for himself.

[*Translation*]

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, in the big and small villages in and around Srinagar.

[*English*]

MR. SPEAKER : Not like this. Not allowed.

(*Interruptions*)**

MR. SPEAKER : Not allowed.

(*Interruptions*)**

[*Translation*]

SHRI SHANTI DHARIWAL : Please ask the Minister of Home Affairs to make a statement on this subject.

MR. SPEAKER: Do you think that a statement can be made only if pressure is exercised ?

(*Interruptions*)

[*English*]

PROF. K. K. TEWARY (Buxar) : You will recall that during a debate, an hon. Member of this House mentioned a friend and a colleague of ours, as being involved in a bank fraud. His name was expunged from the proceedings. Yet the Indian Express has published his name. It is a privilege of the House.

MR. SPEAKER : Mr. Tewary, you are going the wrong way to give your point of view. You have given me a privilege motion. I am getting it looked into. When I get the facts, I will see what to do and what it is.

SHRI KAMAL NATH (Chhindwara) : Every day there are reports appearing in the

Press. You have just now said that there is going to be no Calling Attention. I presume this is based on what it is already on your Table. Therefore, I would like to draw your attention to the point that everyday there are matters of urgent public importance appearing in the Press and 60 to 70 per cent of the Calling Attention are not discussed.

MR. SPEAKER : I don't want my attention to be drawn like this. No.

Now, Papers to be laid.

12.08 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Riview in the working of the National Federation of Labour Cooperatives Limited, New Delhi and statement showing reasons for delay in laying papers on the Table

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : On behalf of Shri Buta Singh I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L T-927/85].

Trade and Merchandise Marks (Second Amendment) Rules, 1985, Weights and Measures (Packaged Commodities) Amendment Rules, 1985 and Statement showing reasons for delay in laying notification at (2)

THE MINISTER OF FOOD AND

CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table :

- (1) A copy of the Trade and Merchandise Marks (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 1396 in Gazette of India dated the 6th April, 1985, under section 134 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-928/85].
- (2) A copy of the Standards of Weights and Measures Packaged Commodities Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R 96 (E) in Gazette of India dated the 20th February, 1985, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above. [Placed in Library. See No. LT-929/85]

Annual Reports and Reviews of the Karnataka Dairy Development Corporation and Animal Welfare Board of India etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore for the year 1980-81.
 - (ii) Annual Report on the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-930/85].
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-931/85].
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts,
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT-932/85].

Notification under Section 48 of the Life Insurance Corporation Act, 1956. Statement showing reasons for delay in laying papers on the Table

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Life Insurance Corporation of India Class III and Class IV employees (Revision of Terms and Conditions of Service) Rules, 1985 (Hindi and English versions) published in Notification

No. G. S. R. 357 (E) in Gazette of India dated the 12th April, 1985, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See No. LT-933/85].

Annual Report, Annual Account and Review on the working of the National Council of Science Museums, Calcutta. Statement showing reasons for delay in laying papers on the Table

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO) :
I beg to lay on the Table :

- (1) A copy of the All India Services (Provident Fund) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G. S. R. 338 in Gazette of India dated the 4th May, 1985, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-935/84].
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1983-84 together with Audite Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-935/85].

12.10 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 7th May, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Situation arising out of the reported closure of Rohtas Industries Limited resulting in unemployment of large number of workers

SHRI MAURICE KUJUR (Sundargarh) :
I call the attention of the Minister of Industry and Company Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

"The situation arising out of the reported closure of Rohtas Industries Limited resulting in unemployment of large number of workers and the action taken by the Government in the matter."

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : Rohtas Industries Ltd. (RIL) belongs to Sa'hu Jain Group. It has five undertakings in its Dalmianagar Complex, namely cement, paper asbestos, vanaspati and vulcanised fibre. In addition the company had a vanaspati unit in Jaipur which has since been disposed of by the original promoter in July 1984. The Company employs about 10,000 regular workers and 5000 casual/contract workers. The operating